

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH COURT-III**

**Item No.-107**  
IB-1632(ND)/2019

**IN THE MATTER OF:**

M/s. Manav Chawla Anr

Vs.

Magiv Info Solutions Pvt. Ltd. And Aditya Birla Housing Finance

...FINANCIAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 13.04.2021**

**CORAM:**

SHRI. P.S.N PRASAD ,

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

**PRESENT:**

For the Applicant

For the Respondent

: Mr. Sanjay Jain, Ms. Chetna Bisht, Advocates.

: Mr. Sanjeev Singh and Mr. Prashant Tripathi, Advocates &  
Mr. Manav Gupta, Mr. Mayank Goel, Advocates for R-1.

Mr. Divij Kumar, Advocate for R-2.

**ORDER**

Heard the submissions made by the Ld. Counsel for the Respondent No.2. The Ld. Counsel for the Respondent No. 2 prayed time for filing Vakalatnama within one week and reply within three weeks. At request, time is enlarged with the direction to file the same. The counsel for the Financial Creditor prayed time for filing affidavit of service and also rejoinder to the reply filed by the Respondent No. 1 in the main matter. The time prayed for is granted and file the same within three weeks.

List the matter on 18<sup>th</sup> May, 2021.

-Sd-

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

-Sd-

(P.S.N PRASAD)  
MEMBER (JUDICIAL)